

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 057/TT/2015

Date: 22.1.2016

To

The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for asset 02 Nos. of 220 kV Line Bays at Fatehabad S/Stn under Transmission System Associated with NRSS-XIII.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

- a. An undertaking/certificate depicting the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.
- b. Provide reconciliation statement of the capital cost and initial spares in the petition, tariff forms and auditor`s certificate.
- c. Undertaking providing IDC, IEDC and initial spares discharged on cash basis as on DOCO and during the tariff period and un-discharged liabilities if any.

Yours faithfully,

sd/-

(V.Sreenivas)

Deputy Chief (Legal)